IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-48/ND/08

In the matter of

Manoj Kumar Gupta

... PETITIONER

Vs.

Rajesh Buildcon & Infras. (P) Limited

...RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor: -

For the Intervener

.

ORDER

None appears for both the parties. Let the application be posted for hearing when the main matter is posted for hearing on 06.2.2018.

List on 06.2.2018.

- Sol-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018